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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 27th January, 1987.

NOTIFICATION
INCOME-TAX

No. 7107 (F.No.398/4/86-IT(B) : In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (23 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.5466 (F.No.398/1/83-IT(B) dated the 18.11.1983, the Central Government hereby authorises Shri R.K. Shah, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.K. Shah takes over charge as Tax Recovery Officer.


(B.E. Alexander)

Under Secretary to the Government of India

To

The Manager,
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(B.E. Alexander)

Under Secretary to the Government of India